

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/6688/ND/2023, IA/4981/ND/202
IB/1526/ND/2019

IN THE MATTER OF:

Amritvani Exim Pvt. Ltd. ... Applicant
Versus
Ajanta Offset and Packaging Ltd. ... Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : IA/4981/ND/2023 : Mr. Dhruva Vig & Mr.
Shashwat Parihar for the Applicant/Workman
For the SBI SAMB : Mr. Divitiay Kumar, AGM
For the UBI : Mr. Naman Shukla, Adv.
For the RP : Mr. Abhishek Parmar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Abhishek Parmar, Learned Counsel for the Resolution Professional is present physically. Learned Authorised Representative for the State Bank of India is present through video-conferencing. Learned Counsel for the Personal Guarantor is present physically. Let this matter be posted to 07.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)